

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1189**

**TO BE ANSWERED ON THE 8TH DECEMBER, 2021/ 17 AGRAHAYANA, 1943 (SAKA)
STOPPING JOURNALISTS FROM REPORTING IN J&K**

1189. SHRI KUMAR KETKAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the J&K administration has issued orders under which journalists can be stopped from reporting if their work threatens peace and public tranquillity and which directs unauthorised/unregistered journalists to complete their registration or obtain approval of the administration before they can be allowed to perform their duties;

(b) if so, the reasons therefore; and

(c) whether Government is aware that the Constitution guarantees freedom of the press and the requirement of registration or Government's authorisation for journalists to perform their duties lacks statutory backing?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (c): The Government of UT of Jammu and Kashmir has informed that no such order has been issued.
